

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (Cr.) No. 170 of 2021**

Badal Gautam

... **Petitioner**

-Versus-

State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner

: Mr. Sabyasanchi, Advocate

For the State

: Mr. P.C. Sinha, A.C. to G.A.-III

05/09.09.2021. This criminal writ petition has been taken through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Two weeks' time, as prayed for, is allowed to remove the defects, as pointed out by the office.

(Sanjay Kumar Dwivedi, J.)

Ajay/